

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/318/2020
AND
MISCELLANEOUS APPLICATION NO.170/252/2020**

DATED THIS THE 14th DAY OF SEPTEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

Mr.Suneel Kumar M
58 years
S/o Late Channappa M
No.24-2-180/54
“Aatish Pearl” Apartment
Block ‘B’ G-3
Opp Chakrapani Temple
Attavar, Mangalore-575001.Applicant

(By Advocate Shri L.Mahesh - through video conference)

Vs.

1. The Commissioner
Central Provident Fund Commissioner
Bhavishyanidhi Bhavan
No.14, Bhikaji Cama Place
New Delhi-110066.

2. Regional Provident Fund Commissioner-1
Bhavishyanidhi Bhavan
Highlands, Silva Road
Mangalore-575 002.

3. The Additional Central
Provident Fund Commissioner (HQ)
Karnataka Zone No.13
Bhavishya Nidhi Bhavan
Raja Ram Mohan Roy Road
Bangalore-560025.Respondents

(By Advocate Shri K.S.Venkataramana for R1 to 3 – through video conference)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, learned counsel representing the respondents stated that the order impugned herein has been withdrawn by the competent authority by way of a subsequent order dtd.11.09.2020.

2. In view of the aforestated fact, nothing survives in the present Original Application and the same is disposed of having been rendered infructuous.

3. Since the Original Application itself has been disposed of having been rendered infructuous, therefore, nothing survives in the pending MA.No.252/2020. The said miscellaneous application is also disposed of as infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

